

डा० राम मनोहर लोहिया : मैं पालि-
यामेंट को झुंड नहीं कह रहा हूँ। मैं तो बहु-
संख्यक लोगों को झुंड कह रहा हूँ, वह बहु-
संख्यक जो कि मेरे एक कायदे के रास्ते में
रूकावट डाल रहे हैं।

अध्यक्ष महोदय : मैं माननीय सदस्य
से कह रहा हूँ कि वे मेरा कहना मान लें और
इस वक्त वे बैठ जायें। उन्होंने जो मेरे पास
प्रस्ताव नया भेजा है और जो मुझे उन्होंने
प्रश्न पूछे हैं मैं उन पर विचार कर रहा हूँ।
उनका जो पहला प्रस्ताव था उसे मैं मंजूर
नहीं कर सका था और वह इतिला
मैंने उनको पहले ही दे दी थी। उस के
बाद उन्होंने मुझे लिखा उस पर मैंने विचार
कर लिया उस का फौसला अब कुछ नहीं
होना है। अब जो उन्होंने मुझे भपना नया
प्रस्ताव भेजा है जैसा मैंने अभी उनसे कहा
मैं उस पर अभी विचार कर रहा हूँ और
उनको सायद प्राज या कल उसके बारे में
पता लग जायेगा।

डा० राम मनोहर लोहिया : ठीक है। प्राप
तो जानते ही हैं कि मेरी आखिर तक कोशिश
रहती है कि मैं दबता चला जाऊँ। ठीक है
मैं प्राज और कल और दब रहा हूँ।

The Minister of Home Affairs (Shri Nanda): May I say a word on the point raised by the hon. Member Shri Prakash Vir Shastri? I would like to make it clear that no decision of the Government has been taken on that. Therefore, that question does not arise. We discuss, and we go on discussing, and we consider. No decision has been taken on that.

Mr. Speaker: Why should the papers give such an impression?

Shri Nanda: They can interpret anything in any way.

Mr. Speaker: Those papers and those editors also must see that . . .

Shri D. C. Sharma: Have they been briefed by anybody connected with the Prime Minister or the Home Minister?

Mr. Speaker: Now, this question has been asked as to whether any of the Members of the Cabinet has briefed any of these papers?

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): How can they brief them? That would be a wrong thing, and that is not the procedure. No decision has been taken on this.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy of Notification No. GSR. 1518 dated the 28th October, 1964, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Service Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-3515/64].

ANNUAL REPORT OF FERTILISERS AND CHEMICALS, TRAVANCORE LIMITED, ELOOR AND REVIEW BY GOVERNMENT THEREON

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Fertilizers and Chemicals, Travancore Limited, Eloor, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3516/64].

MEMORANDUM ON FOURTH FIVE YEAR PLAN

The Minister of Planning (Shri B. B. Bhagat): I beg to lay on the Table a copy of Memorandum on the Fourth